

**DIVISION BENCH**

**ITEM NO.1**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA NO.15/2024 IN CP No.94/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S RISHABH INFRADEVELOPERS PVT. LTD. V/S ROC, KANPUR</b>
<b>UNDER SECTION</b>	<b>252(3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Aman Kumar Dwivedi, Adv. : *For the Petitioner/ Applicant*

Sh. Krishna Dev Vyas, Adv. : *For the ROC, Kanpur*

**ORDER**

Ld. Counsel representing the Petitioner is present through VC and the Ld. Counsel representing the ROC is present physically.

1. Let notices be issued to the respondents in the main CP as well as in CA No.15/2024, which has been filed for seeking condonation of delay in filing the main petition.
2. After receipt of notice, the replies be filed by the respondents in the main CP as well as in delay condonation application within a period of two weeks, with an advance copy to be supplied to the opposite side. Thereafter, rejoinder, if any, be filed by the Petitioner within a week.
3. Let the matter be adjourned for further hearing on 8<sup>th</sup> August, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*